

Violations of excise rebate by Industries

5. SHRI SURESH PACHOURI:

SHRI IQBAL SINGH:

SHRI MURLIDHAR CHAN-
DRAKANT BHANDARE:DR. MURLI MANOHAR
JOSHI:SHRI TRILOKI NATH
CHATURVEDI:

SHRIMATI VEENA VERMA:

SHRI SUSHILKUMAR SAM-
BHAJIRAO SHINDE:

SHRI SHANTI TYAGI:

SHRI RAMDAS AGARWAL:

SHRI KAMAL MORARKA:

SHRI CHIMANBHAI MEHTA:

SHRI SARAD MOHANTY:

SHRI SOM PAL:

SHRIMATI MIRA DAS:

SHRI RAMACHANDRAN

PILLAI:

Will the Minister of CIVIL SUPPLIES,
CONSUMER AFFAIRS AND PUBLIC
DISTRIBUTION be pleased to state:

(a) whether Government issued a warning
to trade and industry to submit concrete proof
of having passed on of Rs. 1,200 crores of excise
rebate to the customers;

(b) whether any deadline was fixed in this
regard;

(c) if so, the number of industries which
have intimated to Government about the
same;

(d) the number of industries which neither
passed the rebate to the consumers nor have
they intimated to the Government;

(e) what steps Government have taken
against them or proposed to take;

(f) whether Government are also aware of
the rampant malpractice of overcharging by
marking the maximum retail price which
most consumers feel was the minimum price;
and

(g) if so, what concrete steps Government
propose to take in this regard?

THE MINISTER OF STATE IN THE
MINISTRY OF CIVIL SUPPLIES,
CONSUMER AFFAIRS AND PUBLIC
DISTRIBUTION WITH ADDITIONAL
CHARGE OF THE MINISTER OF STATE
IN THE MINISTRY OF COMMERCE
(SHRI KAMALUDDIN AHMED): (a) Yes
Sir. The Hon'ble Minister of Civil Supplies,
Consumer Affairs & Public Distribution had
a review meeting with the major trade asso-
ciations and consumer organisations on 7th
June, 1993 in which he requested the industry
to submit concrete proof of having passed on
the concessions announced in the Budget to
consumers.

(b) The trade associations were given two
weeks time to convince the Government and
consumers of having passed on the Budget
concessions to the consumers.

(c) and (d) The following major trade
associations informed the Government about
the positive action taken by their member
manufacturers about passing on the budget
concession to the consumers:

1. Consumer Electronics & TV Manu-
facturers Association.
2. Indian Soap & Toiletries Makers
Association,
3. Tea Packeteers Association of India.
4. Minutes of meeting taken by
Chairman, Tea Board.
5. Federation of Biscuits Manufacturers of
India.
6. Vanaspati Manufacturers Association of
India.
7. Federation of Indian Chamber of
Commerce and Industry.
8. ASSOCHAM.

This Ministry has written to all the
economic Ministries to persuade the in-

dustries falling within their sphere of activity to pass on the concession and the process is continuing.

(e) The State Weights & Measures Organisations have been asked to intensify their enforcement activities in this regard. At the same time the Administrative Ministries of concerned industries have also been asked to review the position and to take appropriate action against defaulter industries.

(f) and (g) "The maximum retail price. inclusive of all taxes" marked on every pre-packed commodity is the maximum limit which a retail dealer may charge from consumer. The actual price of any commodity is left to the free market forces and consumer awareness.

Irregularities at Fair Price Shops

6. SHRI S. S. AHLUWALIA: Will the Minister of CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) whether it is a fact that during the recent raids on the fair price shops in the National Capital led by him, it was detected that many FPS were selling essential commodities which were not fit for human consumption apart from other irregularities being committed by the FPS owners;

(b) if so, what are the details thereof and the action being taken against the FPS owners; and

(c) what action Government propose to take to ensure that only good quality essential items are sold and supplied to the consumers through the Public Distribution System throughout the country?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE SHRI KAMALUDDIN AHMED: (a) to (c) Minister of the Union Civil Supplies Consumer Affairs and Public Distribution recently visited

a number of Fair Price Shops (he did not lead any raids) to assess the functioning of Public Distribution System in the capital. The Food

Supplies Department of Delhi Administration has powers to carry out enforcement functions. It is reported by Delhi Administration that during the last about 3 months inspections of 10,988 Fair Price Shops have been conducted by officers of the Food & Supplies Department. 62 cases of apparently bad quality of Specified Food Articles were noticed. In 12 such cases, the items were got replaced from F.C.I. through the Delhi State Civil Supplies Corporation. Departmental action has been initiated against 150 PDS outlet; for shortcomings. Prosecution has also been launched against 263 PDS outlets for using defective weights & measures.

State Government/ UT Administrations are advised, from time to time, to take effective regulatory measure to ensure that good quality stocks of PDS items are made available to consumers through the Fair Price Shops.

उत्तर प्रदेश में राशन की दुकानें

श्री राम नरेश यादव :
नागरिक आपूर्ति, उपभोक्ता मामले और
सार्वजनिक वितरण मंत्री यह बताने की
कृपा करेंगे :

(क) वर्ष 1993-94 के दौरान
उत्तर प्रदेश में खोली जाने वाली राशन
की दुकानों की जिलेबिहार संख्या कितनी
है ;

(ख) ये दुकानें अनुचित जातियों/
पिछड़े वर्गों तथा आदिवासी समुदाय के
कुल कितने व्यक्तियों के लिए आरक्षण
की गई है; और

(ग) गत वर्ष 1992-93 के दौरान
खोली गई 1141 दुकानों में कितने
प्रतिशत दुकानों का आबंटन उपयुक्त भाग
(ख) में उल्लिखित व्यक्तियों को किया
गया है ?